

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6315 of 2021

Meena Devi	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Sheo Kr. Singh, Advocate	
For the State	: Mrs. Shweta Singh, Addl. P.P.	

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending her arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Haidarnagar P.S. Case No.55 of 2021 registered under sections 304B/34 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner is the mother-in-law of the deceased-Chhoti Kumari and has committed her dowry death. It is next submitted that the allegations against the petitioner are all false. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. on the other hand vehemently opposes the prayer for grant of anticipatory bail and submits that there is specific allegation of committing dowry death of the deceased. It is further submitted that the deceased died within seven years of her marriage otherwise than under normal circumstances and there is allegation of dowry demand of Rs.50,000/- against the petitioner, therefore, the custodial interrogation of the petitioner is required

during the investigation of the case. Hence, it is submitted that the petitioner ought not to be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner as well as the requirement of her custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the above named petitioner be given the privilege of anticipatory bail. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-